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**BEFORE THE NATIONAL GREENS TRIBUNAL
EASTERN ZONE BENCH
03RD FLOOR, NEW TOWN, KOLKATA**

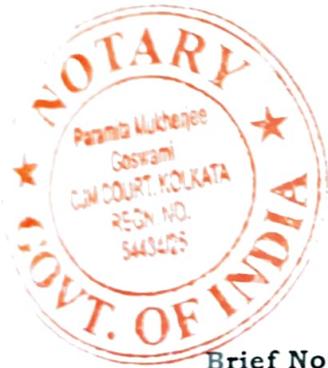
Original Application No 133/2023/EZ

Serajul Islam and Anr. Applicant(s)

Versus

The State of West Bengal and Others

..... Respondent(s)



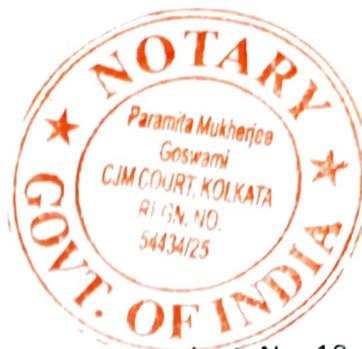
Brief Note of Arguments on behalf of Added Respondent No 18 and 19 to the Original Application.

1. It is pertinent to mention that in the Original Application as well as in the impleadment application (IA – 49/2024/EZ), allegations have been made in respect of plot numbers 707, 708, 712, 713, 714, 716, 670 and 677 and Mouza – Madna, JL No – 11 under Nalhati Police Station, Birbhum. The stone crushing unit of the answering Respondents (Respondent No 18 and 19) is situated at Plot No 710 and 711 for this necessary registration had been issued by local Gram Panchayat.

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2. Respondent Answering Respondents (Respondent No 18 and 19) further state that through two registered deeds as under they purchased lands in the year 2020 in the Plot No 710 and 711.
3. It is further submitted that close scrutiny of the Original Application and the affidavits by the parties would clearly establish that there are several litigations pending between the Applicant and the Private Respondents No 13 to 17. The dispute pertains to property dispute civil in nature. Therefore with ulterior motive this Application has been filed and with malafide intention the present answering Respondents have been arrayed and impleaded as a Party Respondent on subsequent date on the basis of wild and unsubstantiated allegations.
4. Respondent obtained Consent to Establish (CTE) from the West Bengal Pollution Control Board. The application for Consent to Operate (CTO) has also been filed. (CAF - 250A136760) The Copy of the approval given by West Bengal Pollution Control Board.

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5. And as the Consent to Establish (CTE) have been established by the West Bengal Pollution Control Board the machineries have only been established.
6. The machineries are currently strictly not in an operational phase as Consent to Operate (CTO) is yet to be received.
7. In view of the aforesaid contentions of the Opposite Parties, the Complainant's Complaint is liable to be dismissed with heavy cost.

Sunderk Handa

DEPONENT

Prepared in my office

Arghadip Das

Advocate

F/2913/2021

Identified by me

Arghadip Das

Advocate

Paramita Mukherjee Goswami
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Solemnly Affirmed & Declared Before
me on Identification of Lt. Advocate

Arghadip Das
Paramita Mukherjee Goswami
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06 JAN 2021